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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P. (CRL) 1067/2021 & CRL.M.A. 8653/2021

AMIT KUMAR

..... Petitioner

Through

Mr.Ajay Kumar Pipaniya, Adv.  
with Ms.Pallavi Pipaniya, Mr.Paras  
Puniyani, Mr.Akash Sethi,  
Ms.Nikita Garg, Mr.Imtiaz  
Hussain, Mr.Deepak Mathur,  
Mr.Sandeep Chikkara, Mr.Ankur  
& Ms.Madhurima Soni, Advs.

versus

STATE

..... Respondent

Through

Ms.Nandita Rao, ASC(Crl.) for  
State.

**CORAM:**

**HON'BLE MR. JUSTICE SURESH KUMAR KAIT**

**ORDER**

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**02.06.2021**

The hearing has been conducted through video conferencing.

**CRL.M.A.8653/2021 (exemption)**

1. Allowed, subject to all just exceptions.
2. Application is disposed of.

**W.P.(CRL.) 1067/2021**

3. Present petition has been filed under Article 226 of the Constitution of India read with section 482 Cr.P.C. seeking directions for providing the protection to the petitioner and his family in pursuance to FIR No.218/2021 registered at Police Station Model Town for the offences punishable under sections 308/325/323/341/506/188/269/34

IPC.

4. Notice issued.

5. Learned Additional Standing Counsel for State accepts notice and has informed this Court that they have verified the address given in the petition and recorded the statement of the landlord wherein he stated that the petitioner had already vacated the said premises, thus, he is no more residing in the said premises.

6. However, counsel appearing on behalf of the petitioner submits that he has not vacated the premises yet as his belongings are still lying in the said premises.

7. At this stage, without going into the controversy, I hereby direct the respondent/State to take steps under the Witness Protection Scheme 2018 within one week from today before the competent authority and competent authority is directed to decide the same within one week thereafter.

8. I hereby make it clear that if the petitioner gives some address of Delhi, Delhi Police is directed to provide protection till his application under the Witness Protection Scheme is decided by the competent authority.

9. In view of above directions, the petition is disposed of.

**SURESH KUMAR KAIT, J**

**JUNE 02, 2021/ab**